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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.525/2002

Wednesday, this the 6th day of March, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Sheo Prasad son of Shri Ram Swarup  
Ex-Treasurer of Kalkaji Post Office New Delhi  
under New Delhi South Division, R/O Nand Nagri  
Delhi, Address for service of notices  
C/O Shri Sant Lal, Advocate, C-21 (B)  
New Multan Nagar, Delhi-56

..Applicant

(By Advocate: Shri Sant Lal)

Versus

The Director Postal Service (P)  
O/O The Chief Postmaster General  
Delhi Circle, Meghdoot Bhawan  
New Delhi-1

..Respondent

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. In disciplinary proceedings drawn up against the applicant, the penalty of removal from service has been imposed on him by the order of the disciplinary authority dated 25.7.2000, a copy of which has been produced <sup>& today</sup> in the court and taken on record.

3. Aggrieved by the aforesaid order passed by the disciplinary authority, the applicant has filed his departmental appeal on 13.9.2000 (A-1). Though a period of more than one year and five months has since elapsed, the appellate authority has not decided the appeal. The prayer made is for a direction to the appellate authority to pass appropriate orders in the matter expeditiously and within a period of two months.

4. I have considered the submissions made by the learned counsel and find that the prayer made is in order

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and the ends of justice will be duly met by disposing of the present OA at this very stage even without issuing notices with a direction to the appellate authority to decide the appeal filed by the applicant by passing a speaking and a reasoned order dealing with each and every issue raised in the appeal and in the present OA. The appellate authority is further directed to pass orders as above within a maximum period of two months from the date of receipt of a copy of this order. I direct accordingly. Needless to add that if the orders to be passed by the appellate authority are found to be adverse to the applicant, he will have the liberty to approach this Tribunal again if so advised and in accordance with the relevant legal provisions.

5. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs.



(S.A.T. Rizvi)  
Member (A)

/sunil/